## Electronic Contract Note [ECN] – DECLARATION (VOLUNTARY)

To,	(Niema of the consistency with every
	(Name of the member with exchange)
Dear	Sir,
	a client with Member
Exch	ange undertake as follows:
•	I am aware that the Member has to provide physical contract note in respect of all the trades placed by me unless I myself want the same in the electronic form.  I am aware that the Member has to provide electronic contract note for my convenience on my request only.  Though the Member is required to deliver physical contract note, I find that it is inconvenient for me to receive physical contract notes. Therefore, I am voluntarily requesting for delivery of electronic contract note pertaining to all the trades carried out / ordered by me.  I have access to a computer and am a regular internet user, having sufficient knowledge of handling the email operations.  My email id is
•	created by me and not by someone else.  I am aware that this declaration form should be in English or in any other Indian language known to me.
involv	above declaration has been read and understood by me. I am aware of the risk red in dispensing with the physical contract note, and do hereby take full onsibility for the same]
(The	above lines must be reproduced in own handwriting of the client.)
Clian	t Name:
Unique	t Name: ue Client Code :

Address :
Signature of the client
Date:
Place:
Verification of the client signature done by,
Name of the designated officer of the Member
Signature
Date:

## Instructions:

- This declaration form has to be sent by the Member to the client on the email id provided by client while opening the trading account.
- The client shall, on receipt of this email, print the email as well as the declaration form.
- The hard copy of the declaration shall be filled up by the client and submitted to the Member along with a signed hard copy of the email. The Member shall acknowledge the receipt of the declaration from the client.
- The size of the font of this declaration must be at least 12.